

**Central Electricity Regulatory Commission
New Delhi**

Petition No .135/2011

Sub: Petition for remedies under Section 62 and 79 (1) (c) and (d) of the Electricity Act, 2003 read with Regulation 3 (12) (c) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 and Regulations 24,111 to 113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 as applicable to (a) Parbati-Koldam 400 kV (Quad) Moose Conductor) 2 x S/C transmission line and (b) Koldam-Ludhiana 400 kV D/C (Triple snowbird Conductor) transmission line.

Date of hearing : 8.9.2011

Coram : Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Petitioner : Parbati Koldam Transmission Company Limited

Respondents : BSES Rajdhani Power Limited & Others.

Parties present : 1. Shri Amit Kapur, Advocate for the petitioner
2. Miss Deepika Kaba, Advocate for the petitioner
3. Shri S.K.Deb, PKTCL
4. Shri S.Bhattacharya, PKTCL
5. Shri Ramesh Bahri , PKTCL
6. Shri Jitender Kumar Jha, NHPC
7. Shri M.D Faruque, NHPC
8. Shri R.Raina, NHPC
9. Shri V.K.Padha, NTPC

Record of Proceedings

The learned counsel for the petitioner submitted that the transmission system developed by the petitioner had an implementation schedule to match with the commissioning of Parbati-II project of NHPC and Koldam project of NTPC. While the Koldam HEP is expected to be completed within the timeframe of 2012-14 subject to forest clearance by Ministry of

Environment and Forest, the commissioning of Parbati-II would be July 2014. The learned counsel further submitted that the associated transmission lines cannot be taken for construction with floating completion date of hydro projects. The learned counsel submitted that the Commission may approve the date of commercial operation of all transmission lines associated with Parbati-II and Koldam HEP as July 2014 under Regulation 12 (c) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 and direct the agencies such as NHPC and NTPC to ensure commissioning of the respective HEPs by this date failing which the beneficiaries and HEPs need to pay for the investment made by the petitioner.

2. The representative of NTPC submitted that the transmission system being developed by the petitioner is not related to Koldam HEP and not required for evacuating power. He further clarified that the NTPC is not liable for signing IA for the said lines and CEA vide its letter dated 3.12.2008 has directed the petitioner to approach NHPC for indemnification, since these lines are required for evacuating power from Parbati-II.

3. The representative of the NHPC requested for two weeks time to file its reply.

4. The Commission directed the NHPC to file reply, on affidavit, with advance copy to the petitioner, latest by 21.9.2011. Rejoinder, may be filed by the petitioner, latest by 30.9.2011.

5. The petition shall be listed for hearing on 11.10.2011.

Sd/-
(T. Rout)
Joint Chief (Legal)